

1	2	3	4	5	6	7	8
8.	General Elections to Legislative Assemblies held in April/May, 1996	118	52	66	18	4	14
9.	General Election to House of the People held in February/March, 1996	51	4	47	0	0	0
10.	General Elections to Legislative Assemblies held in February/March, 1998	24	6	18	1	0	1
11.	General Elections to Legislative Assemblies held in Nov. 1998.	42	0	42	0	0	0
12.	Bye-Elections to HOP & L.As. (1990 to 1998)	11	0	11	0	0	0
13.	Biennial Elections to Council of States & Legislative Councils (1991 to 1998)	26	0	26	0	0	0
Total		1038	690	348	142	106	36

### Power Generation

1814. SHRI RAMPAL SINGH: Will the Minister of POWER be pleased to state:

(a) the present power generation capacity in the country;

(b) whether this capacity is sufficient to meet requirement of the whole country;

(c) if not, whether the Government propose to start new power projects during the next year to make up the shortage of power in the country;

(d) if so, the details of the projects likely to be started in the country during the next year; and

(e) the capacity addition envisaged as a result thereof?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (e) The installed capacity as on 31.1.1999 is 91066.18 MW. For the period April '98 to January '99, the total power requirement at an All India level was 368046 M.U. whereas the availability was 347849 M.U. implying a shortfall of 5.5%. As for peak demand during the same period the requirement was 65956 MW while 58636 MW was met implying a shortfall of 11.1 per cent. The Details of projects likely to be started in the country during the next year (1999-2000) and the capacity addition envisaged as a result thereof

are as follows:

S.N.	Name of project	State/Orgn.	Capacity (MW)	Sector
1	2	3	4	5

**THERMAL**

1.	Faridabad CCGT (GT-1 & GT-2)	Haryana/NTPC	2x143	Central
2.	Unchahar TPP U-4	U.P./NTPC	210	Central
3.	Vindhyachal TPP U-8	M.P./NTPC	500	Central
4.	Kayamkulam CCGT ST	Kerala/NTPC	119.4	Central
5.	Sanjay Gandhi Extn. TPP U-4	MP/MPEB	210	State
6.	Raichur TPS St. III Unit 6	Karnataka/KPCL	210	State
7.	DG Power Station at Kozhikode U-1 to 8	Kerala/KSEB	128	State
8.	Leimakhong DG* Unit 1 to 6	Manipur/Manipur PDC	36	State
9.	Bakreshwar TPP Unit 1 & 2	W.B./WBPCL	2x210	State
10.	Surat Lignite U-2	Guj./GIPCL	125	Pri. Sec.
11.	Torangallu* U-2	Kar./Jindal	130	Pri. Sec.
12.	Cochin CCGT GT 2 & 3 ST	Kerala/BSES	2x45 38	Pri. Sec.

**HYDRO**

13.	Doyang	Naga./NEEPCO	50	Central
14.	Rangit	Sikkim/NHPC	40	Central

1	2	3	4	5
15.	Sewa-III	J & K	9	State
16.	Chennai-III	J & K	7.5	State
17.	Ranjit Sagar	Punjab	300	State
18.	Raighat	M.P.	45	State
19.	Dudhganga	Mah.	12	State
20.	Kyna St. IV	Mah.	500	State
21.	Singur	A.P.	15	State
22.	Kakkad	Kerala	50	State
23.	Kalinadi II	Karnataka	40	State
24.	Person's Valley	T.N.	30	State
25.	Upper Indravati	Orissa	300	State
26.	Teesta Canal Fall	W.B.	22.5	State

[English]

**Legislation for Testing Quality of  
Consumer Products**

1815. SHRI FRANCISCO SARDINHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Law Commission has made any recommendations for enacting a legislation for testing the quality of consumer products; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) and (b) The Law Commission has made recommendations for enacting a legislation for testing the quality of consumer products in its 105th Report on "Quality Control and inspection of Consumer Goods" which was sent to the Ministry of Food and Consumer Affairs (Department of Consumer Affairs). The Department of Consumer Affairs has informed that the Consumer Protection Act and the Bureau of Indian Standards Act have been enacted. The Quality Council of India has also been set up under the Ministry of Industry for testing quality of consumer goods.